

which are required for immediate use on payment of grant at the rate of Rs. 1,900/- per family towards resettlement at alternative sites.

In respect of lands not required for immediate use, the Central Government have agreed that the State Government may provide civic amenities at its own cost without prejudice to the ownership rights of the Central Government. The provision by the State Government of any facility or amenity will not be construed as regularisation of such encroachment, and will not confer on hutment-dwellers any licence or right to continue in occupation. Suitable instructions have been issued to the local Army/Naval authorities not to object to such work being undertaken by State Government authorities as and when a request is received.

#### **Seniority of Emergency Commissioned Officers granted Permanent Commission**

1277. SHRI RASHEED MASOOD: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a large number of Emergency Commissioned Officers who have been granted permanent Commission in the Army are being deprived of their seniority though these officers are governed by the same rules and regulations as are applicable to the regular officers in the matter of promotions;

(b) if so, the number of the Emergency Commissioned Officers that are affected; and

(c) the reasons for discriminatory treatment shown to them?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Some representations have been received in this regard. One Officer has filed a writ petition in the Allahabad High Court on this issue.

(b) The number of Emergency Commissioned Officers who have

been granted permanent commission is 3470.

(c) The matter relating to alleged discrimination is subjudice.

#### **I.A.F. Plane crash in October, 1980**

1278. SHRI CHHANGUR RAM:  
SHRI RAJESH KUMAR  
SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that an IAF Jet fighter crashed in Delhi on the 23rd October, 1980;

(b) if so, the result of the inquiry made into the accident; and

(c) the loss suffered by Government as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) A Court of Inquiry has been ordered into the accident whose reports is awaited.

(c) Rupees 87 lakhs.

#### **Job Opportunity**

1279. SHRI R. Y. GHORPADE: Will the Minister of LABOUR be pleased to state:

(a) the number of new jobs created in private sector and Government controlled sector during the last three years, years-wise; and

(b) the steps taken to create more job opportunities in sectors mainly under Government control?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Available information, which relates to the annual increases during the financial year 1976-77 to 1978-79 in the level of employment in the public and private sector establishments covered by the employment Market Information Programme

of the Ministry of Labour, is given in the Statement.

(b) A number of steps have been taken by the Central and State Governments for creating more employment opportunities in different sectors including those mainly under Government control. Some of the important steps taken are:

(1) The construction of a large number of major, medium and minor irrigation projects were taken up. An additional irrigation potential of over five million hectares was created.

(2) About 70,000 additional villages were electrified. An additional 8 lakhs of pumping sets were energised.

(3) The number of branches of public sector banks increased from 16,499 at the end of March, 1976 to 28,500 at the end of March, 1980. This has brought about a substantial increase in the number of professional and self-employed persons and small scale units getting financial assistance from the banks.

(4) The number of running public enterprises rose from 121 in 1975-76 to 159 in 1978-79. A number of public enterprises were also in the construction stage.

(5) Integrated Rural Development Programme.

(6) Food for Work Programme.

(7) National Scheme of Training Rural Youth for Self-Employment (TRYSEM).

(8) Drought Prone Area Programme.

(9) District Industries Centres.

(10) Rural Entrepreneurship Programme conducted by the Integrated Training Centre (Industries). Nilokheri for potential entrepreneurs in backward and rural areas.

(11) Scheme for training of Engineers conducted by Small Industries Service Institutes.

(12) Engineer Entrepreneurs Training Programme (Interest Subsidy Scheme).

(13) Entrepreneurial Development Programme for non-engineers.

(14) Setting up of Sales Centres by educated unemployed for distribution of Fertilizers, seeds and pesticides.

(15) Self-employment for educated men/women through setting up of mini-dairy units.

(16) Central Investment Subsidy Scheme available in qualifying industrially backward districts.

(17) Transport Subsidy in notified hilly and remote areas.

**Statement**

*Annual increase in the level of employment in establishments covered under the Employment Market Information Programme\*\* (1976-79)*

(Figures in lakhs)

Financial Years*	Annual increase in employment in		
	Public Sector establishments	Private Sector establishments	
	1	2	3
1976-77		5.2	0.3
1977-78		5.6	1.7
1978-79		6.1	1.7

\*1st April to 31st March.

\*\*Non-agricultural establishments in the private sector employing 25 persons and above and all public sector establishments submit to the concerned Employment Exchanges an employment return prescribed under the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959, every quarter. Non-agricultural private sector establishments employing 10-24 persons and located in places other than Greater Calcutta and Greater Bombay also submit such a return on a voluntary basis.